

Renewal of FCRA licence of NGOs

*298. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of NGOs have lost their Foreign Contribution Regulation Act (FCRA) licence as they could not fulfil the norms during the last three years;

(b) if so, the details thereof;

(c) the total number of NGOs which applied for FCRA licence renewal and how many such licences have been renewed during the last three years; and

(d) the State-wise number of NGOs registered under FCRA and the amount of foreign funds received by them during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) Yes, Sir. Registration under FCRA was cancelled in respect of more than 10,000 NGOs during the last 3 years (2013-14 to 2015-16) due to violation of provisions of FCRA and Rules made thereunder.

(c) As on 30.06.2016, more than 16,000 associations applied for renewal of registration and of which more than 15,000 have been renewed.

(d) The State-wise data is not readily available. However, approximately ₹ 32,000 crore of foreign contribution was received by NGOs during the last 3 years (2013-14 to 2015-16).

Encouraging agro Startups under 'Startup India' Scheme

*299. DR. KANWAR DEEP SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the number of applications for agro-based Startups is very small *vis-a-vis* total applications under 'Startup India' Scheme;

(b) if so, the details thereof since January, 2016 and the reasons therefor; and

(c) the steps taken to encourage more agro-based applications?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. As on 6th December, 2016, 1337 applications for recognition as Startup have been received under Startup India. Out of 495 Startups which have been recognised, 28 Startups are agro-based.